

The budget provision made by the Government of India for Khadi and Village Industries Commission, a statutory body for development of khadi and village industries sector for the last three years is as follows:

(Rs. in crore)		
Year	Budget Allocation (RE)	Expenditure
2007-08	650.40	622.99
2008-09	1104.95	1104.94
2009-10	907.20	824.055
2010-11 (upto 15.11.2010)	1506.00	866.14

Porters in railways

*453. SHRI R.C. SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that thousands of licensed porters are presently working in Railways;
- (b) if so, the details thereof, zone-wise;
- (c) whether it is also a fact that porters are not covered under the Rashtriya Swasthya Bima Yojana (RSBY);
- (d) if so, the reasons therefor;
- (e) whether Government will bring them under RSBY in view of demands from licensed porters; and
- (f) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) Yes, Sir. The number of licensed porters presently working on Indian Railways, zone wise is as under:

Railway	No. of Licensed porters
1	2
Central Railway	890
Eastern Railway	1898
East Central Railway	2115

1	2
East Coast Railway	500
Northern Railway	4304
North Central Railway	1173
North Eastern Railway	493
Northeast Frontier Railway	760
North Western Railway	614
Southern Railway	1493
South Central Railway	915
South Eastern Railway	944
South East Central Railway	416
South Western Railway	760
Western Railway	1588
West Central Railway	926
TOTAL	19789

(c) to (f) The extension of Rashtriya Swasthya Bima Yojana to licensed porters, vendors and hawkers was announced in the Railway Budget 2010-11 and the scheme for its extension is under finalization in consultation with the Nodal Ministry, *i.e.* Ministry of Labour & Employment.

Utilization Certificates of Grants-in-aid

*454. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) names of institutions which have not submitted utilization certificates for over three years as on 01 December, 2010 in respect of grants-in-aid given to them with the outstanding amount date from which amount was outstanding and the reasons given for non-submission of utilization certificate in each case;

(b) maximum time allowed to grantee institutions for submission of utilization certificates, before treating the grant having been misappropriated and initiation of action for its recovery;